

caused by the retirement of Sarvashri Lal K. Advani and Hansraj Bhardwaj from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee"

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri Lal K. Advani and Hansraj Bhardwaj from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.

The motion was adopted.

[English]

(ii) JOINT COMMITTEE ON OFFICES OF PROFIT

Recommendation to Rajya Sabha to elect Member

KUMARI KAMLA KUMARI (Palamau): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the Principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Dr. H.P. Sharma from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee"

MR. SPEAKER: The question is:

That this House do recommend to

Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Dr. H.P. Sharma from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

The motion was adopted

MR. SPEAKER: Now, Matters under rule 377- Shri Viridhi Chandra Jain.

(Interruptions)

MR. SPEAKER: Except the Member whom I have called nobody else is allowed.

*(Interruptions)***

SHRI K. H. RANGANATH (Chitradurga): I am on a point of order.

MR. SPEAKER: There is no matter under discussion. So there is no point of order.

12.15 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Demand for direction to Rajasthan Government to increase limit of landholdings for farmers in certain districts of the State.

SHRI VIRDHI CHANDER JAIN (Barmer): Mr. Speaker, Sir, I want to present the following information under rule 377.

A very small number of farmers get the benefit of important development projects of the country due to the definition assigned to the small and marginal farmers in the desert areas.

** Not recorded.